

GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
RAJYA SABHA
UNSTARRED QUESTION NO.743
TO BE ANSWERED ON 8TH DECEMBER, 2023

TRANSPORTATION OF ANIMALS

743 MS. DOLA SEN:

Will the MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

- (a) whether Government has formulated any guidelines for safe transportation of animals from one place to another;
- (b) if so, the details of such guidelines, mentioning whether there is any provision for permitting the vehicles in which animals may be transported and by whom;
- (c) whether Government has data of incidents relating to accident/ death of animals being transported within India during the year 2022-23; and
- (d) if so, the details thereof, if not, the reasons therefor?

ANSWER

**HON'BLE MINISTER FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
(SHRI PARSHOTTAM RUPALA)**

(a) Yes, Sir.

(b) The Central Government has framed Transportation of Animals Rules, 1978, (amended in 2001 and 2009) having provisions for safe transportation of animals from one place to another through Rail, Road, Sea and Air.

The Rules prescribe the space requirement, facility to be provided for animals during the transportation of animals. The Rule No. 96 of the said Rules also prescribes that a valid certificate issued by an officer or any person or Animal Welfare Organization duly recognized or authorized for this purpose by the Animal Welfare Board of India or the Central Government shall be procured by any person making transportation of any animal before transportation of such animal verifying that all the relevant Central and State Acts, Rules and orders pertaining to the said animals including the rules relating to transport of such animals have been duly complied with and that the animal is not being transported for any purpose contrary to the provision of any law. A health certificate issued by the qualified veterinarian should also accompany during the transportation of animals from one place to other. Later on in 2010 the Animal Welfare Board of India has authorized the State Government's officer not below the rank of Assistant Commissioner/Director, Deputy Director or Chief Veterinary Officer of Animal Husbandry Department to issue the transportation certificate under Rule 96 of the Transportation of Animals Rules, 2001.

The Ministry of Road Transport and Highways vide Notification No. G.S.R. 546 (E) Dated 8th July, 2015 amended the Central Motor Vehicles Rules, 1989, by Central Motor Vehicles (Eleventh Amendment) Rules, 2015 and added Rule 125E, which provides that the motor vehicles for carrying animals shall have permanent partitions in the body of the vehicle so that the animals are carried individually in each partition where the size of the partition in case of poultry shall not be less than 40 cm sq.

(c) & (d) Being state subject, the data related to the death of animals during transportation are not maintained at central level.
